(MR. DEPUTY CHAIRMAN in the Chair.)

PAPERS LAID ON THE TABLE

- I. Notification of the Ministry of Law and Justice
- II. Report of the Law Commission of India

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I lay on the Table

- A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Legal Affairs) Notification G.S.R. 114 (E), dated the 24th February, 2009, publishing the Notaries (Amendment) Rules, 2009, under sub section (3) of Section 15 of the Notaries Act, 1952. [Placed in Library. See No. L.T. 267/15/09]
- II. A copy each (in English and Hindi) of the following Reports of the Law Commission of India:
 - (a) Two Hundred and Tenth Report on Humanization and Decriminalization of Attempt to Suicide. [Placed in Library. See No. L.T. 268/15/09]
 - (b) Two Hundred and Eleventh Report on Laws on Registration of Marriage and Divorce - A Proposal for Consolidation and Reform. [Placed in Library. See No. L.T. 269/15/09]
 - (c) Two Hundred and Twelfth Report on Laws of Civil Marriages in India A Proposal to Resolve Certain Conflicts. [Placed in Library. See No. L.T. 270/15/09]
 - (d) Two Hundred and Thirteenth Report on Fast Track Magisterial Courts for Dishonoured Cheque Cases. [Placed in Library. See No. L.T. 271/15/09]
 - (e) Two Hundred and Fourteenth Report on Proposal for Reconsideration of Judges cases I, II and III - S. P. Gupta Vs UOI reported in AIR 1982 SC 149, Supreme Court Advocates on Record Association Vs UOI reported in 199(4) SCC 441 and Special Reference 1 of 1998 reported in 1998 (7) SCC 739. [Placed in Library. See No. L.T. 272/15/09]
 - (f) Two Hundred and Fifteenth Report on L. Chandra Kumar be revisited by Larger Bench of Supreme Court. [Placed in Library. See No. L.T. 273/15/09]
 - (g) Two Hundred and Sixteenth Report on Non-feasibility of introduction of Hindi as compulsory language in the Supreme Court of India. [Placed in Library. See No. L.T. 274/15/09]
 - (h) Two Hundred and Seventeenth Report on Irretrievable Breakdown of Marriage Another Ground for Divorce. [Placed in Library. See No. L.T. 275/15/09]

- (i) Two Hundred and Eighteenth Report on Need to accede to the Hague Convention on the Civil Aspects of International Child Abduction (1980). [Placed in Library. See No. L.T. 276/15/09]
- (j) Two Hundred and Nineteenth Report on Need for Family Law Legislations for Non-resident Indians. [Placed in Library. See No. L.T. 277/15/09]
- (k) Two Hundred and Twentieth Report on Need to fix Maximum Chargeable Court-fees in Subordinate Civil Courts. [Placed in Library. See No. L.T. 278/15/09]
- (I) Two Hundred and Twenty-first Report on Need for Speedy Justice Some Suggestions. [Placed in Library. See No. L.T. 279/15/09]
- (m) Two Hundred and Twenty-second Report on Need for Justice-dispensation, through ADR, etc. [Placed in Library. See No. L.T. 280/15/09]
- (n) Two Hundred and Twenty-third Report on Need for Ameliorating the lot of the Have-nots
 Supreme Court's Judgments. [Placed in Library. See No. L.T. 281/15/09]

MoU (2009-10) between Government of India and the Indian Renewable Energy Development Agency Limited

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF THE STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir. I, on behalf of Dr. Farooq Abdullah, lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of New and Renewable Energy) and the Indian Renewable Energy Development Agency Limited (IREDA), for the year 2009-10. [Placed in Library. See No. L.T. 130/15/09]

MoU (2009-10) between Government of India and the Hindustan Copper Limited

THE MINISTER OF MINES AND THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Mines) and the Hindustan Copper Limited (HCL), for the year 2009-10. [Placed in Library. See No. L.T. 222/15/09]

- I. Notifications of the Ministry of Corporate Affairs
- II. Report on the Working and Administration of the Companies Act, 1956 and the related papers
- III. Outcome Budget (2009-10) in respect of the Ministry of Corporate Affairs and the Ministry of Minority Affairs